

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 31

IA 1444/2021 IA 1445/2021 IA 1133/2022 in C.P.(IB)2156/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **CANARA BANK V/S KGS SUGAR & INFRA**
CORPORATION LTD

Section 60(5), 66(1), 43(1) R/W 44 (1) & 7 of the Insolvency and
Bankruptcy Code, 2016 and Rule 11

ORDER

IA 1133/2022 in C.P.(IB)2156/MB/2019

1) Mr. Partho Sarkar, Ld. Counsel for the Applicant and Mr. Shyam Kapadia,
Ld. Counsel for the Respondent are present.

2) Heard Ld. Counsel for the Parties extensively for a considerable time.

Reserved for Orders.

3) Parties shall be at liberty to file and place on record written submissions, along with judgments, if any, which they are relying upon, within a period of one week from today.

IA 1444/2021 IA 1445/2021

- 1) Ld. Counsel for the Parties are present.
- 2) Stand over to 03.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare